

## **Boiler & Machinery Coverage Endt**

### **INSURING AGREEMENT**

Subject to all the provisions stated herein and in the policy of which this endorsement is a part, not in conflict herewith, the Company shall be liable for:

- a. direct physical loss to property of the Insured and to property of others in the care, custody or control of the Insured.
- b. the loss and expense resulting from the necessary interruption of business, all as resulting from an Accident to an Object.

When used in this endorsement, the following definitions shall apply:

"Object" shall mean any boiler, fired or unfired pressure vessel, refrigerating or air conditioning system, piping and its accessory equipment, and any mechanical or electrical machine or apparatus used for the generation, transmission or utilization of mechanical or electrical power.

"Accident" shall mean a sudden and accidental breakdown of an Object or a part thereof which manifests itself at the time of its occurrence by physical damage that necessitates repair or replacement of the Object or part thereof.

### **CONDITIONS**

With respect to Objects insured by the provisions of this endorsement, the following conditions shall apply:

#### **a. Inspection**

The Company shall be permitted but not obligated to inspect, at all reasonable times, any Object. Neither the Company's right to make inspections nor the making thereof nor any report thereon shall constitute an undertaking, on behalf of or for the benefit of the Insured or others, to determine or warrant that the Object is safe or healthful.

#### **b. Suspension**

Upon the discovery of a dangerous condition with respect to any Object, any representative of the Company may immediately suspend the insurance with respect to an Accident to said Object by written notice mailed or delivered to the Insured at the address of the Insured, or at the location of the Object. Insurance so suspended may be reinstated by the Company, but only by an endorsement issued to form a part of this policy. The Insured will be allowed the unearned portion of the premium paid for the suspended insurance, pro rata, for the period of suspension.

## EXCLUSIONS

A. The following losses are not insured under this endorsement:

- (1) Breakdown of any structure or foundation (other than a bedplate of a machine) supporting an Object or any part thereof, not caused by an Accident to the Object;
- (2) Breakdown of any boiler setting, insulating or refractory material not caused by an Accident to the Object;
- (3) Breakdown of well casings, penstocks or draft tubes;
- (4) Breakdown of Objects manufactured or held by the Insured for sale to others;
- (5) Breakdown of catalyst not caused by an Accident to the Object containing such catalyst or any other insured objects;
- (6) Breakdown of any oven, stove or furnace;
- (7) Breakdown of any sewer piping, any underground gas piping, any piping forming a part of a sprinkler system or any water piping other than:
  - (a) feed water piping between any boiler and its feed pumps or injectors
  - (b) boiler condensate return piping, or
  - (c) water piping forming a part of a refrigerating or air conditioning system used for cooling, humidifying or space heating purposes
- ( 8) Breakdown of an Object until such time as said Object has been installed and completely tested on the premises of the Insured. For the purposes of this insurance, "completely tested" shall mean that said Object has operated on the Insured's premises in the capacity for which it was designed as part of the Insured's normal production process or processes. Notwithstanding the above, coverage under this endorsement shall apply to any newly installed Object having a fair market value of INR ..... or less and to any spare or replacement Object or parts therefor;
- (9) An Accident to any Object while it is being maintained or altered if said Accident is a direct result of said maintenance or alterations. However, if an Accident otherwise insured hereunder subsequently ensues, then the Company shall be liable for such Accident. Any opening, closing or transporting of an Object shall not be considered a part of any maintenance or alterations